

Crl. Appeal Case No. 14(2)/2021

ORDER

04.12.2021

Both the parties are present along with Id. Counsels.

The appellant has deposited cheque bearing no. 071985 dtd 04.12.2021 for amount of Rs.5,30,000/- in favour of the respondent. The same is allowed to be collected by the respondent who is personally present in the Court today on due identification by his Id. Counsel.

As per norms, the accused / appellant is to deposit 10% of the compromise amount in the Court as cost. On prayer of the Ld. Counsel and considering submission that the appellant has collected the amount by selling his land, let an amount of Rs.5,000/- be deposited towards cost, as agreed to by the appellant. The cost be deposited in the office of DLSA, Dibrugarh and acknowledgement thereof be filed in the Court.

The present appeal stands disposed of on compromise.

Consigned the record to the record room.

Sessions Judge

Dibrugarh

